

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP-69(ND)/2015

IN THE MATTER OF:

M/s. Mr Ajit Singh Bhandari & Ors. Applicant/petitioner
Vs.
M/s. Bhandari Builders Pvt. Ltd. & Ors. ... Respondent

Order under Section 397-398 of the Companies Act

Order delivered on 15.09.2017

Coram:

**CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President**

**Mr. S.K. Mohapatra
Hon'ble Member (T)**

For the Applicant/petitioner : Mr. K. Datta, Advocates
Ms. Prachi Johri, Advocates
Mr. Diggai Pathak, Advocates

For the Respondent : Mr. Suhail Dutt, Sr. Adv.
Mr. Sankalp Goswami, Adv. For R-4 & 9
Mr. Pawan Sharma, Mr. Anuj Shah,
Adv. For R-2 & 3
Mr. Alok Tiwari, Ms. Anushka Sharma
Adv. For R-5

ORDER

We have heard arguments on the main matter as well as on the application. We still feel that the best course are the parties to adopt is to arrive at amicable settlement. Both the ld. counsel have agreed to sit with their parties in a joint meeting and give them guidance about the implications which may flow from the ultimate order to be passed by us.

 

The parties have agreed to meet on 23rd September 2017 i.e. next Saturday. The parties may keep on meeting further to finally arrive at a global settlement.

List on 13th October 2017. In case no settlement is arrived at, then Bench shall pass appropriate order on the next date of hearing.

—Sd—

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

—Sd—

**(S.K. MOHAPATRA)
MEMBER(TECHNICAL)**